

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
M/S TIRUPATI BASMATI EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S. TIRUPATI BASMATI EXPORTS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	26 th March, 2009
3.	Authority under which Corporate Debtor is incorporated	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity Number of the Corporate Debtor	U15139HR2009PTC038918
5.	Address of the Registered office and Principal Office, if any, of Corporate Debtor	Regd. Office: Chopri Road, Village Kurak, Taraori, District Karnal, , Haryana 132116 Corporate Office: House No.326-B, Ward No.5,Geeta Colony, Taraori – 132116, Tehsil Nilokheri, District Karnal, Haryana
6.	Insolvency commencement date in respect of Corporate Debtor	27 th September, 2019
7.	Estimated date of closure of insolvency resolution process	26 th March, 2020
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Amit Agrawal Reg. No.- IBBI/IPA-02/IP-N00185/2017- 18/10456
9.	Address and email of the interim resolution professional, as registered with the Board	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- amitagcs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- tirupati.amitagcs@gmail.com
11.	Last date for submission of claims	14 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link : https://ibbi.gov.in/downloadform.html Physical Address : Not applicable b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the M/s. TIRUPATI BASMATI EXPORTS PRIVATE LIMITED on dated 27th September, 2019.

The creditors of M/s. Tirupati Basmati Exports Private Limited are hereby called upon to submit their claims with proof on or before 14th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties..

Date: 28th September, 2019

Place: Delhi


Amit Agrawal

(Insolvency Resolution Professional)